

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Excise Miscellaneous Application No.77506 of 2019
and
Excise Appeal No.71029,71017,71018 of 2013
& Cross Objection Nos.75205,75206 of 2016**

(Arising out of Order-in-Appeal Nos.75-77/JSR/2013 dated 12.04.2013 passed
Commr. (Appeals) of Central Excise & S.Tax, Ranchi)

CCEx. & S.Tax, Jamshedpur

143, New Baradwari, Sakchi, Jamshedpur-831001

Appellant

VERSUS

M/s Kross Manufactures India Pvt. Ltd.

Unit II & III. 6th Phase, Gamharia, Jamshedpur

Respondent

APPEARANCE :

Shri A. K. Biswas, Authorized Representative for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

**MISC.ORDER NO.75001/2020
FINAL ORDER NO.75008-75010/2020**

DATE OF HEARING : 02.01.2020

DATE OF DECISION : 02.01.2020

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeals in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeals are dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. Cross Objections also get disposed off.

(Dictated and pronounced in the open court.)

Sd/
(P. K. Choudhary)
Member (Judicial)

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